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(b) if so, the details and names or States to which the supplies are being sent?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (MISS KUMUDBEN JOSHI): (a) No firms under the names M/s. Associated Chem, and Associated Traders, Kirti Nagar, Delhi are licensed to manufacture drugs by the Drug Control Department of Delhi Administration,

M/s. Associated Pharma, Kirti Nagar, New Delhi is licensed to manufacture drugs under the Drugs and Cosmetics Act and Rules by the Drug Control Department of Delhi Administration. routine inspections random checking of records of the firm did not reveal that the firm had manufactured and drug not having full formulation. No instance of sub-standard medicines having been despatched to State Governments had come to the notice of the officers of the Drug Control Department of Delhi Administration during their inspections. The firm has further stated that they had despatched any drug to any State Government during the last two years.

(b) Does not arise.

Medicines manufactured by M/s. Associated Pharma etc.

3156. SHRI RAM BHAGAT PASWAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the names of medicines being manufactured by M/s, Associated Pharma, Associated Chem. and Associated Traders, Kirti Nagar, Delhi;
- (b) whether Government have approved their price list and whether they are maintaining the price list thereof; and
- (c) if so, what are the details in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (MISS KUMUDBEN JOSHI): (a) No firms under the names M/s. Associated Chem and M/s. Associated Traders, Kirti Nagar, Delhi are licens-1422 RS-5

Control Department of Delhi Administra-Associated Pharma, Kirti M/s. Nagar, New Delhi is however, licensed to manufacture drugs under the Drugs and Cosmetics Act and Rules by the Drug Control Department of Delhi Administration. The Names of medicines allowed to be manufactured by M/s. Associated

Pharma Kirti Nagar, New Delhi on their

licences on forms 25 and 28 are enclosed at Statements I and II respectively. [See

Appendix CXXVIII Annexure No. 112].

ed to manufacture drugs by the Drug

(b) and (c) The Prices of Drugs are regulated under the Provisions of Drugs (Prices Control) Order, 1979, issued by the Ministry of Chemicals and Fertilisers. Price lists maintained by the firm are enclosed at Statements I and II. [See Appendix CXXVIII Annexure No. 113].

Malda town Railway Station

3157. SHRI ROBIN KAKATI: Will the Minister of RAILWAYS be pleased to state:

- (a) what is the estimated amount for expansion and development of Malda town Railway Station for the years 1983-84 and the amounts spent in 1980-81, 1981-82 and 1982-83 respectively;
- (b) the number of officers and employees in Malda town Railway Station in 1980 and at the end of October, 1983; and
- (c) what are the new schemes in operation at present for the development and expansion of Malda town Railway Station?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI C K. JAFFAR SHARIEF): (a) to (c) The information is being collected and will be laid on the Table of the Sabha.

Gauhati Railway Station

3158. SHRI ROBIN KAKATI: Wil the Minister of RAILWAYS be pleased to state:

(a) the total expenditure incurred for the development and expansion of Gauhat Railway Station for the years 1980-81 1981-82 and 1982-83 respectively; and

(b) the amount estimated for the development and expansion of Gauhati Railway Station for the year 1983-84?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI C. K. JAFFAR SHARIEF): (a) The total expenditure incurred for the development and expansion of Gauhati Railway Station for the years 1980-81, 1981-82 and 1982-83 is as under:—

Year	Amount spent
1980-81	 Rs. 43,000
1981-82	 Rs. 50,000
1982-83	 Rs. 2,68,000

(b) The expenditure expected to be incurred during 1983-84 for the development and expansion of Gauhati Railway Station building in 1983-84 is expected to be approximately Rs. 2.82 lakhs. This excludes the cost of yard remodelling in connection with provision of new Broad Gauge line upto Gauhati.

Complaints from State_{s in} regard to nonsupply of essential commodities

3159. SHRI ROBIN KAKATI: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

- (a) the names of the States who have in recent months complained that essential commodities are not being supplied by State Trading Corporation fully and timely to them for distribution in time; and
- (b) if so, the action taken in this regard?

THE DEPUTY MINISTER IN THE DEPARTMENT OF ELECTRONICS AND IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI M. S. SANJEEVI RAO): (a) and (b) The States of Andhra Pradesh, Tamil Nadu, Kerala, Karnataka, West Bengal, Orissa and Madhya Pradesh had requested for extension of time to lift their back-log to edible oils for the last oil years 1982-83. The lifting of the back-log of 1,08,370 Mts. of edible oils was permitted by the

Government in the case of these States till the end of November, 1983.

Rajdhani Express

3160. SHRI CHANDAN K. BAGCHI: Will the Minister of RAILWAYS be pleased to state:

- (a) what step_s Government are taking to improve the service_s in the Rajdhani Express between New Delhi and Howrah;
- (b) whether Government have any plan to increase the frequency of the Rajdhani Express; and
 - (c) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI C. K. JAFFAR SHARIEF): (a) The services are generally satisfactory. More intensive inspections are being carried out to improve the service further.

- (b) Not in the near future.
- (c) Does not arise,

विल्ली बाढ़ नियन्त्रण विभाग द्वार। शुरू की गई बाढ़ नियंत्रण योजनाएं

3161 श्री हरी शंकर भाभड़ाः क्या सिचाई मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या पिछले तीन वर्षों के दौरान दिल्ली बाढ़ नियंत्रण विभाग ने दिल्ली तथा इसके निकटवर्ती क्षेत्रों में ग्राने वाली बाढ़ को रोकने के लिए क्या उपाय किये हैं;
- (ख) प्रलयेक वर्ष के दौरान कितनी कितनी राशि खर्च की गई ;
- (ग) क्या यह सच है कि सरकार को उक्त विभाग के कार्यकारण में ग्रनिय-मिततास्रों के संबंध में शिकायतें प्राप्त हुई हैं; ग्रौर
- (घ) यदि हां, तो इस संबंध में क्या कार्यवाही की गई हैं ?